

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
RAJYA SABHA
QUESTION NO 24.02.2010
ANSWERED ON**

COMMITTEE TO EXAMINE DEMAND FOR SEPARATE TELANGANA STATE .

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Shri D. Raja

Will the Minister of COAL, HEALTH AND FAMILY WELFARE, INFORMATION AND BROADCASTING AND HOME AFFAIRS be pleased to state :-

(a) whether it is a fact that a five members Committee headed by Justice (Retd.) B.N. Krishna has been constituted to look in to the demand for a separate Telangana State; and

(b) if so, the constitution and terms of reference of the Committee?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI AJAY MAKEN)

(a) & (b): Yes, Sir. A five member Committee headed by Justice (Retd.) Shri B.N. Srikrishna has been constituted on 3rd February, 2010 for consultations on the situation in Andhra Pradesh. Committee consists of the following:-

(i) Shri Justice B.N. Srikrishna, retd. Judge, Supreme Court of India-Chairman;

(ii) Prof. (Dr.) Ranbir Singh, Vice Chancellor, National Law University, Delhi-Member;

(iii) Dr. Abusaleh Shariff, Senior Research Fellow, International Food Policy Research Institute, Delhi-Member;

(iv) Dr. (Ms.) Ravinder Kaur, Professor, Department of Humanities and Social Sciences, IIT, Delhi-Member;

(v) Shri Vinod K. Duggal, IAS (Retd.), former Home Secretary-Member Secretary.

The Terms of Reference of the Committee are as follows:-

(1) To examine the situation in the State of Andhra Pradesh with reference to the demand for a separate State of Telangana as well as the demand for maintaining the present status of a united Andhra Pradesh.

(2) To review the developments in the State since its formation and their impact on the progress and development of the different regions of the State.

(3) To examine the impact of the recent developments in the State on the different sections of the people such as women, children students, minorities, other backward classes, scheduled casts and scheduled tribes.

(4) To identify the key issues that must be addressed while considering the matters mentioned in items (1), (2) and (3) above.

(5) To consult all sections of the people, especially the political parties, on the aforesaid matters and elicit their views; to seek from the political parties and other organizations a range of solutions that would resolve the present difficult situation and promote the welfare of all sections of the people; to identify the optimal

solutions for this purpose; and to recommend a plan of action and a road map.

(6) To consult other organizations of civil society such as industry, trade, trade unions, farmers' organizations, women's organizations and students' organizations on the aforesaid matters and elicit their views with specific reference to the all round development of the different regions of the State.

(7) To make any other suggestion or recommendations that the Committee may deem appropriate.